

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Jammu/Srinagar
(Judicial Administration Section)

Subject: Deputation/repatriation of Judicial Officers.

Government Order No. 9898- JK(LD) of 2022.

Dated: 05- 11 - 2022.

As recommended by the High Court of Jammu and Kashmir and Ladakh, sanction is hereby accorded to:-

- Achal Sethi*
- a. the repatriation of Shri Pradeep Kumar, (District Judge) Presiding Officer MACT, Srinagar is repatriated from deputation to Judiciary;
 - b. the appointment, on deputation, of Shri Rajeev Gupta, Principal Secretary to Hon'ble the Chief Justice as Member, J&K Special Tribunal Jammu;
 - c. the appointment, on deputation, of Shri Mohd. Ashraf Khan, 1st Additional District & Sessions Judge Baramulla as Presiding Officer, MACT Jammu; and
 - d. the appointment, on deputation, of Shri Sandeep Gandotra, District Judge as Presiding Officer, MACT Srinagar.

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)

Secretary to Government

No: Law-Jud/8/2022-10.

Dated:05-11-2022.

Copy to the:-

1. Principal Secretary to Lieutenant Governor, J&K, Raj-Bhawan, Srinagar.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Secretary to Government, General Administration Department.
4. Registrar General, High Court of Jammu and Kashmir and Ladakh at Srinagar. This is with reference to his letter No. 37696/RG/GS dated 04-11-2022.
5. Concerned Judicial Officers.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh at Srinagar.
7. Director Information, J&K, Jammu.
8. Private Secretary to Secretary to Government, Department of Law, Justice & P.A for information of Secretary.
9. Incharge website, Department of Law, Justice and Parliamentary Affairs.
10. Government Order File.
11. Concerned File.

Ashish Gupta
05.11.2022

(Ashish Gupta)
Additional Secretary to Government